

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH - COURT-II**

**4. C.P.(IB)-3500(MB)/2019**

**CORAM : SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)**  
**SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2021**

**NAME OF PARTIES: JM Financial Asset Reconstruction Co Ltd**  
**V/s**  
**Shubh Hospitality Pvt. Ltd.**

**Section: 7 of the Insolvency and Bankruptcy Code, 2016**

**ORDER**

The matter is taken up through Virtual hearing (VC). Ld. Counsel Mr. Vikram Bhatta appeared for the Financial Creditor. None appeared for the Corporate Debtor. Court Officer is directed to intimate the next date of hearing to the Corporate Debtor and liberty is also granted to the Counsel to intimate the next date of hearing to the Corporate Debtor by way of private service.

List the matter for further hearing on **01.03.2021**.

**Sd/-**  
**RAVIKUMAR DURAISAMY**  
**Member (Technical)**

**Sd/-**  
**H.P. CHATURVEDI**  
**Member (Judicial)**

Dated this the 22.01.2021  
Aah